

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 14802-JK (LD) of 2024

DATED: - 20 - 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

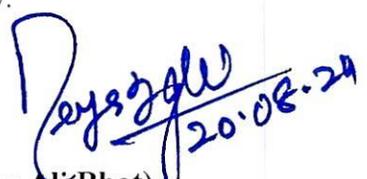
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 20.08.2024

No:-LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.14802 -JK (LD) of 2024 dated 20.08.2024

S.No	Case No. and title of case Title of case	OIC
01	WP (C) No. 2589/2019 titled Pushkar Nath & Ors Vs State of J&K and Ors.	Shri Mohammad Rafee Rather, JKPS-155771, Dy.SP (Hqrs) Kupwara
02	OWP 1393/2012 titled Mst Tabasum & Anr V/S State of J&K and others.	Shri Mohammad Rafee Rather, JKPS-155771, Dy.SP (Hqrs) Kupwara
03	WP (C) No.1315/2024, CM No.3614/2024 titled Manzoor Ahmad Ganie V/S UT of J&K and Ors	Shri Mohammad Rafee Rather, JKPS-155771, Dy.SP (Hqrs) Kupwara
04	SWP NO.769/2029, WP (C) No.1193/2019 titled Farooq Ahmad Ganie VS State of J&K and Ors.	Shri Mohammad Rafee Rather, JKPS-155771, Dy.SP (Hqrs) Kupwara
05	WP (C) No.2477/2023 titled Rafiq Ahmad Chowhan V/S UT of J&K and Ors.	Shri Mohammad Rafee Rather, JKPS-155771, Dy.SP (Hqrs) Kupwara
06	WP (C) No.481/2024 titled Qazi Fazal Illahi VS U.T of J&K and Ors	Shri Mohd Ameen Bhat, JKPS-125758, DySP (PC) Kupwara.
07	WP (CrI) NO.07/2024, CrIM No.1069/2024 titled Khursheed Ahmad Chohan V/S U.T of J&K and Ors.	Shri Mohd Ameen Bhat, JKPS-125758, DySP (PC) Kupwara.

Jm

Neyyazgi